

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3187  
ANSWERED ON:11.12.2014  
AUCTION OF COAL BLOCKS  
Owaisi Shri Asaduddin

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government has chalked out a road map for auction of coal blocks;
- (b) if so, the time fixed for notifying bids and hold auction, announcement of winner and issue allocation letter;
- (c) whether this is for the first time that such time table has been fixed by the Government;
- (d) if so, the detailed guidelines issued by the Government for auction of coal blocks for entities interested in allocation;
- (e) the criteria fixed for Government and State entities and private entities ; and
- (f) the time by which the whole process is likely to be completed?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e) : For management and reallocation of cancelled coal blocks, Government has promulgated 'the Coal Mines (Special Provisions) Ordinance, 2014' on 21.10.2014 to ensure smooth transfer of rights, title and interest in the mines along with its land and other associated mining infrastructure to the new allottees to be selected through an auction or allotment to government company, as the case may be. The allocation of coal blocks would now be made in pursuance of the provisions of the Ordinance and Rules made thereunder in a time bound manner to ensure that there is no disruption in supply of coal. Necessary steps have been initiated to commence the process of allocation of coal blocks. The auction of coal blocks is decided to be carried out in e-auction mode in order to keep the process transparent.

The criteria for allocation of coal blocks to Government and private entities are to be prescribed in the Rules which are in the process of notification.